

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT - II)

Item No. 302
(IB)-117/ND/2024
New IA-1710/2024

IN THE MATTER OF:

Indian Bank

...

Applicant

Versus

Lalit Kumar Aggarwal

...

Respondent

Under Section: 95(1) of IBC, 2016

Order delivered on 24.04.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Adv. Amod K Dalel

For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

IA-1710/2024: The present IA has been preferred under Section 99 of the IBC, 2016. Let the notice be issued to the Respondent/Personal Guarantor returnable on 12.05.2024. It goes without saying that the copy of IA/Report shall be enclosed with notice. The Applicant undertakes to serve notice upon respondent through all modes including E-mail and file affidavit/proof of service within one week.

List on 12.05.2024

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)